

Central Administrative Tribunal
Principal Bench

M.A.No.2698/98
M.A.No.958/98
O.A.No.963/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 4th day of January, 1999

1. Shri Het Ram
s/o Shri Ramji Lal
Vill: Gairatpur Bas
P.O.: Tikli
Distt.: Gurgaon.
2. Shri Sanjay Kumar
s/o Shri Krishan Lal Taluja
Vill. & P.O.: Dhankot
Distt: Gurgaon. Applicants

(By Shri N.C.Chaturvedi, Advocate)

Vs.

1. Union of India - Through
The Secretary
Ministry of Defence
New Delhi.
2. Chief of the Air Staff
Air Headquarters
Vayu Bhawan
New Delhi.
3. Officer Commanding
No.54 ASP, Air Force
Gurgaon. Respondents

(By Shri Mohar Singh, Advocate)

O R D E R (Oral)

The applicants, two in number, who claim to have been appointed as Casual Labourers with the respondents on being sponsored from the Employment Exchange ^{seek} a direction to the respondents to confer temporary status ^{on term} as they fulfil the requirement of completion of 240 days service.

2. The claim is denied by the respondents in their reply. I have heard the counsel. It appears that the applicants have not represented their grievances to the respondents and have rushed to the Tribunal. In these

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circumstances, I consider it appropriate to dispose of this OA with a direction that in case the applicants file their representations to the respondents for which the relief sought for by them within one month from the date of receipt of a copy of this order, the same will be considered and disposed of with a reasoned and speaking order by the respondents within one month from the date of receipt of such a representations from the applicants.

The OA is disposed of as above. No costs.

Since the OA has already been disposed of, MA No.2698/98 has become infructuous.

R.K.Ahooja
(R.K.Ahooja)
Member(A)

/rao/